GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:5078
ANSWERED ON:24.04.2015
CAPITAL INVESTMENT IN FOREIGN COUNTRIES
Devi Smt. Rama

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has taken any steps to promote capital investment in foreign countries;
- (b) if so, the details thereof during the last three years; and
- (c) the capital investment made in foreign countries during the said period, country-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE

- (a) Yes, Madam.
- (b) The steps taken by the Government to promote capital investment in foreign countries in the last three years inter alia include the following:
- # The limit of Overseas Direct Investment (ODI) under the automatic route which was reduced on August 14, 2013 from 400% of the net worth of the Indian party to 100%, was restored back to the level of 400% on July 3, 2014. The total investment under the automatic route was capped at US\$ one billion in a financial year.
- # Vide notification dated March 5, 2013, resident individuals were permitted to undertake ODI in the equity of overseas Joint Ventures/Wholly Owned Subsidiaries (JV/WOS) under the automatic route within the overall ceiling under Liberalized Remittance Scheme (LRS) subject to the compliance with certain conditions.
- # The 'Limited Liability Partnership, registered under the Limited Liability Partnership Act, 2008 is included under the definition of the "Indian Party" under clause (k) of Regulation 2 of Notification No. FEMA.120/RB-2004 dated July 7, 2004, and amended from time to time vide RBI's Circular dated May 19, 2014.
- # Vide Circular dated June 3, 2014, the ceiling under LRS has been increased from US\$ 75,000 to US\$ 125,000 per financial year per head for any permitted capital or current account transaction or a combination of both.
- # Vide Circular dated December 29, 2014; the creation of charge (pledge) on the shares/asset of a JV/WOS of an Indian party in favour of domestic/overseas lender or on the domestic assets in favour of overseas lenders to the JV/WOS/step down subsidiary has been permitted under the automatic route.
- (c) The details of country-wise capital investment (equity, loan and guarantee invoked) made in foreign countries during the last three years are given in the annexure.